

12.13 hrs.

PAPERS LAID ON THE TABLE

ECONOMIC SURVEY, 1974-75

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): I beg to lay on the Table a copy of 'Economic Survey, 1974-75'. [Placed in Library. See No. LT-8958/75].

ANNUAL REPORT OF BANANA AND FRUIT DEVELOPMENT CORPORATION LTD., MADRAS FOR 1973-74, FRUIT PRODUCTS (2ND AMNDT. ORDER, 1974, AND NOTIFICATION UNDER WIDE LIFE (PROTECTION) ACT, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL):

I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Banana and Fruit Development Corporation Limited, Madras, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619 A of the Companies Act, 1956. [Placed in Library. See No. LT-8959/75].

I beg to lay on the Table a copy of the Fruit Products (Second Amendment) Order, 1974, (Hindi and English versions) published in Notification No. S.O. 741 (E) in Gazette of India dated the 30th December, 1974 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8960/75].

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—

- (i) The Chandigarh Wild Life (Transactions and Taxidermy) Rules, 1974, published in Notification No. G.S.R. 675 (E) in Gazette of India dated the 2nd December, 1974.

- (ii) The Chandigarh Wild Life (Stock Declaration) Rules, 1974, published in Notification No. G.S.R. 676 (E) in Gazette of India dated the 2nd December, 1974. [Placed in Library. See No. LT-8961/75].

GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT, 1972.

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): I beg to lay on the Table:—

(i) A copy of the following Gujarat Government Orders under sub-section (4) of Section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

- (1) Order No. VCT-1472/126027-V dated 27-11-1972 in the case of Shri Prabhu Parshvanath Cooperative Housing Society Ltd., Ahmedabad.
- (2) Order No. VCT-3074/113801-V dated 28-11-1974 in the case of Shri Ahmed Ibrahim Patel of village Baleshvar, Taluka Palsana in the District of Surat.
- (3) Order No. VCT-3174/105630-V dated 28-11-74 in the case of Shri Koli Versi Puna of village Dhrangadhra in the District of Surendranagar.
- (4) Order No. VCT-1474/57245-V dated 2-12-1974 in the case of Shri Meghdoot Cooperative Housing Society (Proposed), Ahmedabad.

- (5) Order No. VCT-2374/87754-V dated 6-12-1974 in the case of Puspak Cooperative Housing Society Ltd, Junagarh
- (6) Order No VCT-3874/123798-V dated 7-12-1974 in the case of Shri Chhotabhai Parsottam Patel of village Sonsak, Taluka Olped in the District of Surat
- (7) Order No VCT-1474/97032-V dated 7-12-1974 in the case of Shri Gampatbhai Somnath of Vasna, Taluka Dholka in the District of Ahmedabad
- (8) Order No VCT-2074/10456-V dated 7-12-1974 in the case of Shri Manji Dula of Village Bodali, Taluka Navsari in the District of Bulsar.
- (9) Order No VCT/SR/164/7 (3) dated 25-11-1974 in the case of Shri Bhagubhai Parsottamdas Patel of Village Kanabha, Taluka Dascroi in the District of Ahmedabad
- (10) Order No VCT/SR/172 dated 27-11-1974 in the case of M/s Agarwal Industries, Ahmedabad
- (11) Order No VCT/SR/174/(3) dated 28-11-1974 in the case of the Hitendranagar Cooperative Industrial Estate Ltd, Ahmedabad
- (12) Order No VCT/SR/136/7 (3) dated 28-11-1974 in the case of Shri Bhagwanbhai Khodabhai Bharwad of village Vajalpur Taluka City in the District of Ahmedabad
- (13) Order No VCT/SR/134/7 (3) dated 30-11-1974 in the case of the Anar Cooperative Industrial Estate Ltd, Ahmedabad
- (14) Order No. VCT/SR/547/72 dated 30.11 1974 in the case of M/s Trans India Cinema, Ahmedabad
- (15) Order No VCT/SR/714/72,210/74 dated 4.12 1974 in the case of M/s Gujarat Iron and Steel Co Ltd, Ahmedabad
- (16) Order No VCT/SR/174/7(3) dated 6 12 1974 in the case of Shri Khanchand Varahmoul Sitland, the Partner Eagle Glass Co, Ahmedabad
- (17) Order No VCT/SR/137/(3) dated 6 12 1974 in the case of M/s Tarah Dairy Farm, Ahmedabad
- (18) Order No VCT/SR/25/74 dated 23 11 1974 in the case of Shri Ramanbhai Desaiabhai Patel and others of village Sokhada, Taluka Baroda in the District of Baroda
- (19) Order No VCT/SR/33/74 dated 23 11 1974 in the case of Shri Shanabhai Mangabhai Naik and others of village Chhani, Taluka Baroda in the District of Baroda
- (20) Order No VCT/SR 24/74 dated 5 12 1974 in the case of Shrimati Bhukhiben daughter of Shri Shabhai Jethabhai Vaghodia Taluka Waghodia in the District of Baroda
- (21) Order No CH/VCT/Reg 49/74 dated 28/30 11 1974 in the case of Shri Ashokkumar Hasmukhlal Shah Partner of Choksy Chemicals Industries, Kabilpore, Taluka Navsari in the Distt of Bulsar
- (22) Order No CH/VCT/Reg 6 74 dated 6/9 12 1974 in the case of Mavani Chemicals Private Ltd Bombay

- (23) Order No. Vacant Land case No. 56 dated 23.11.1974 in the case of M/s. Pankaj and Co., Rajkot.
- (24) Order No. VCT-land-Case No. 47 dated 29.11.1974 in the case of Saitesh Engineering Works, Rajkot.
- (25) Order No. Vacant-land case No. 46 dated 3.12.1974 in the case of M/s. Transister Power Clock Industry of Morvi in the District of Rajkot.
- (26) Order No. Vacant-land case No. 45 dated 5.12.1974 in the case of M/s. Mavji Kanji and Bros., Rajkot.
- (27) Order No. Vacant-land case No. 57 dated 7.12.1974 in the case of M/s. Rajesh Oil Industry, Rajkot.
- (28) Order No. Vacant-land case No. 51 dated 9.12.1974 in the case of M/s. Parbha Cement Pipe Production of Upleta in the District of Rajkot.
- (29) Order No. Vacant-land case No. 80 dated 9.12.1974 in the case of M/s. Forge and Forge Pvt. Ltd, Rajkot.
- (30) Order No. LND/VCT-6367 dated 25.11.1974 in the case of Shri Madhucant Vinlal Desai of Ankleshwar Distt. Broach.
- (31) Order No. LND/VCT-6261-dated 29.11.1974 in the case of the Gujarat Paints Maktampur, Taluka Broach, Distt. Broach.
- (32) Order No. LND/VCT/6369 dated 29.11.1974 in the case of Syed Plastic Industries Bholard, Distt. Broach.
- (33) Order No. TNC/VCT/SR-207-
Ws-29.11.1974 in the case of Shri Ramanlal Bapujibhai Patel Nadiad, Distt. Kaira.
- (34) Order No. LND N-27/6 dated 28.11.1974 in the case of

Thakore Panchal and Co.,
Kalol, Distt. Mehsana.

- (35) Order No. Land (2) (c) 3167 dated 23.11.1974 in the case of Shri Mahavir Corporation, Junagarh.
- (ii) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders and (ii) for not laying the Hindi versions thereof [Placed in Library. See No. LT-8962/75]

ANNUAL REPORT OF SALAR JUNG MUSEUM BOARD HYDERABAD FOR 1972-73, VICTORIA MEMORIAL (AMNDT) RULES, 1974 AND INDIAN MUSEUM RECRUITMENT (SECOND AMNDT) RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay the Table:

- (1) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year, 1972-73. [Placed in Library. See No. LT-8963/75].
- (2) A Copy of the Victoria Memorial (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 112 in Gazette of India dated the 25th January, 1975, issued under section 5 of the Victoria Memorial Act., 1903. [Placed in Library. See No. LT-8964/75]
- (3) A copy of the Indian Museum Recruitment (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1335 in Gazette of India dated the 14th December, 1974, under sub-section (3) of section 15A of the Indian Museum Act, 1910. [Placed in Library. See No. LT- 8965/75]